

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 23

MA 3758/2019 IA 1171/2022 in C.P.(IB)3457/MB/2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **02.05.2024**

NAME OF THE PARTIES: **CORPORATION BANK V/s TRIMAX IT
INFRASTRUCTURE AND SERVICES LTD
LINK LEGA INDIA**

Section 60(5) & 7 of the Insolvency and Bankruptcy Code, 2016 &
Regulation 44(2)

ORDER

MA 3758/2019 IA 1171/2022 in C.P.(IB)3457/MB/2018

- 1) **First Call** : Mr. Shyam Kapadia, Ld. Counsel for the Applicant and
Mr. Dinesh Jadhvani, Ld. Counsel for the Respondents are present. Ld.
Counsel for the Respondents seeks some time to proceed further in the
matter contending that the Arguing Counsel Ms. Ankita Singhania, is pre-
occupied in some other Court. At the request, the matter is kept back and
will be taken up at 2:30 p.m. post Lunch.

- 2) Second Call:** Ms. Nidhi Pathania, Ld. Counsel for the Applicant and Ms. Ankita Singhania, Ld. Counsel for the Successful Resolution Applicant are present.
- 3)** Ld. Counsel for the Successful Resolution Applicant makes a statement in the Open Court that they are ready to pay reconciled amount to the tune of Rs. 7.26 Crores in Six (6) Monthly instalments starting from the Month of June, 2024. Ld. Arguing Counsel for the Applicant was not present in afternoon session, hence the matter is adjourned to another date.
- 4)** Stand over to 07.05.2024, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare